मुद्रण में पर्याप्त काम करना पड़ेगा । उसे यथा समय शीघ्र प्रकाशित करने के प्रयत्न किये जा रहे हैं ।

National Youth Board

*658. **Shri S. Kundu:**
Shri Lakhan Lal Kapoor:

Will the Minister of **Education** be pleased to state:

(a) whether the Planning Commission has recommended the formation of an autonomous National Youth Board on the pattern of Social Welfare Board;

(b) if so, the steps Government have taken to constitute such a Board; and

(c) if not, the reasons therefor?

The Minister of State in the Ministry of Education (Shri Bhagwat Jha Azad): (a) The Planning Commission sent the Ministry of Education the recommendations of the Working Group on Youth Services which suggested the setting up of a National Youth Board.

(b) and (c). The proposal was examined by Government and since the setting up of an Independent National Youth Board would involve considerable expenditure, Government decided to defer consideration of the proposal.

Supply of Information to State Governments

*659. **Dr. Ranen Sen:** Will the Minister of **Home Affairs** be pleased to state:

(a) whether it is a fact that his Ministry used to send special weekly reports to the State Governments to keep them informed about the national and international developments and anti-Government activities of certain groups and parties;

(b) whether these have been stopped after the Fourth General Elections; and

(c) if so, the reasons therefor?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) to (c). The special weekly reports previously issued to the State Governments on national and international developments have been replaced by special fortnightly reports, for reasons of administrative convenience.

अन्तर्राष्ट्रीय अध्ययन सम्बन्धी भारतीय स्कूल (इंडियन स्कूल आफ इन्टरनेशनल स्टडीज)

*660. श्री मधु लिमये :
डा० राम मनोहर लोहिया :
श्री जार्ज फरनेन्डीज :
श्री सिद्धेश्वर प्रसाद :
श्री मुद्रिका सिंह :
श्री हिम्मतसिंहका :
श्री रवि राय :
श्री ओ० प्र० त्यागी :
श्री हेम बरुआ :
श्री कंवर लाल गुप्त :
श्री निहाल सिंह :
श्री इन्द्रजीत गुप्त :
श्री जे० एच० पटेल :
श्री ही० ना० मुकर्जी :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि अन्तर्राष्ट्रीय अध्ययन संबन्धी भारतीय स्कूल के एक छात्र, श्री वैदिक ने उस स्कूल की विद्या परिषद को एक आवेदन-पत्र में प्रार्थना की है कि वह उसके परीक्षा पत्रों का मूल्यांकन न किये जाने तथा उसको स्कूल से निकाल दिये जाने के मामले में अपने निर्णय पर पुनर्विचार करे;

(ख) क्या यह भी सच है कि उन्होंने श्री वैदिक को आश्वासन दिया था कि उसे किसी भी प्रकार की हानि नहीं होने दी जायेगी;

(ग) क्या श्री वैदिक द्वारा प्रार्थना की जाने तथा उसको आश्वासन दिये जाने के बावजूद भी शासीनिकाय ने यह निर्णय किया है कि जब तक वह स्कूल के अधिकारियों से क्षमा याचना नहीं करेगा तथा अपने पर्चे अंग्रेजी में नहीं लिखेगा, तब तक उसे न तो स्कूल में दाखिल किया जायेगा और न ही उसकी प्रार्थना स्वीकार की जायेगी; और

(घ) यदि हां, तो क्या सरकार ऐसी संस्था को अनुदान देने के प्रश्न पर पुनर्विचार कर रही है ?

शिक्षा मंत्री (डा० त्रिगुण सेन) : (क) श्री वैदिक ने स्कूल प्राधिकारियों से यह अनुरोध किया था कि उनके द्वारा हिन्दी में लिखे गये परीक्षा पत्रों को जांचा जाए और यदि आवश्यक हो तो इसके लिये उनका अंग्रेजी में अनुवाद करा लिया जाए। छात्रवृत्ति को फिर से बरकरार रखने के सम्बन्ध में कोई प्रार्थना नहीं की गई थी।

(ख) मैंने 31 मार्च, 1967 को राज्य सभा में आश्वासन दिया था कि मैं बोर्ड आफ गवर्नर्स के साथ इस मामले पर विचार करूंगा ताकि विद्यार्थी को किसी प्रकार से दण्डित न होना पड़े।

(ग) बोर्ड ने इस मामले पर 16 अप्रैल, 1967 को एक विशेष बैठक में विचार किया था और निर्णय दिया था कि यदि श्री वैदिक खेद प्रकट करें और अपने उत्तर पत्रों का अंग्रेजी में प्रमाणिक अनुवाद देना स्वीकार करें, तो विद्या परिषद परीक्षा पत्रों को जांचने के प्रश्न पर विचार करेगी। बोर्ड की इस सिफारिश पर परिषद ने अभी विचार नहीं किया है।

(घ) जी, नहीं।

Arrears of Delhi Municipal Corporation

3069. Shri Ram Kishan Gupta: Will the Minister of **Home Affairs** be pleased to state:

(a) the total amount of arrears which the Delhi Administration owes to the Delhi Municipal Corporation;

(b) whether the Delhi Municipal Corporation has made any appeal to the Central Government to help in realisation of arrears; and

(c) if so, the action taken thereon?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) As reported by the Delhi Municipal Corporation, the Delhi Administration owed Rs. 28,89,887 to the General Wing of the Corporation on account of property taxes/service charges for the period ending 31st March, 1967.

(b) Yes, Sir.

(c) A sum of Rs. 26,21,533 has been received upto the end of 31st May, 1967 by the Delhi Municipal Corporation.

Article 18(1) of Constitution

3070. Shri Baburao Patel: Will the Minister of **Home Affairs** be pleased to state:

(a) the instrument of law under which Government have created titles like Bharat Ratna, Padma Vibhushan, Padma Bhushan and Padma Shri;

(b) whether in view of the recent decision of the Supreme Court regarding the Fundamental Rights, Government intend to either stop awarding these titles or bring forward necessary legislation in a constitutional manner; and

(c) if not, the reasons therefor?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) Bharat Ratna, Padma Vibhushan, Padma Bhushan and Padma Shri are not titles but decorations, for the award of which no legislation is necessary.